



NHRC notes death of 18 workers and severe burn injuries to 24 others

NHRC took suo motu cognisance of a report on an explosion at an explosives unit in Raulgaon, Nagpur, on March 1, that killed 18 workers and injured 24. Noting serious human rights concerns, the Commission issued notices to the Maharashtra Chief Secretary and DGP, seeking a detailed report within two weeks on the investigation.



NHRC notes reported death of two municipal sanitation workers

NHRC took suo motu cognisance of a report that two sanitation workers died in a sewer chamber in Indore on March 2. The workers were employed by the Indore Municipal Corporation. Citing possible human rights violations, the Commission issued notices to the municipal body and the Police Commissioner, seeking a detailed report within two weeks on the investigation.



NHRC notices on harassment-linked death of assistant prof

The National Human Rights Commission (NHRC) has issued notices to the Union Health Ministry, the director of AIIMS Bhopal, and commissioner of police, Bhopal, over allegations that an assistant professor at the institute died due to mental harassment and a toxic work environment. As per the complaint, the victim sent three emails expressing distress before her death, but the institute administration allegedly failed to take action. AGENCIES

Pb plans 3-yr posting cap for cops above inspector's rank, HC told

New Policy After Court's Nudge To Govt

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Chandigarh: Now, Punjab Police officials of the rank of inspector and above would not be able to stay in a particular district for more than three years at a stretch and for nine years in total. A decision was taken in this regard by the authorities concerned and sent for approval from the state cabinet.

At present, such a policy exists only for officials from the rank of constable to inspector. "A draft policy was

'SENT TO CABINET FOR APPROVAL'

“ A draft policy was prepared for the transfer of officers of the rank of inspector and above after they complete nine years of service in total and three years at a particular place. The policy was approved by the competent authority and is being sent to the cabinet for approval

Punjab govt to Punjab and Haryana high court

prepared for the transfer of officers of the rank of inspector and above after they complete nine years of service in total and three years at a particular place. The policy was approved by the competent authority and is being sent to the cabinet for approval," Punjab govt informed the Punjab and Haryana high court.

The information was provided in compliance with the

court's Feb 10 directions, when the HC asked the state to formulate a policy determining the maximum tenure for the officials of the rank of inspector and above in terms of govt instructions dated May 21, 2020, applicable to the rank of constable to inspector. "It is strange such a policy is applicable to only lower-rank police officials. Such a policy ought to be applicable to higher ranks," the HC

bench headed by Justice Anupinder Singh Grewal observed in its Feb 10 orders.

Punjab DGP, who joined the hearing in the HC through video conferencing on Thursday in a related matter, also informed that a massive manpower audit is underway to augment police personnel for patrolling and maintenance of law and order. It was submitted that 508 additional patrolling vehicles were deployed and several other measures were initiated to curb organised crime.

The HC was also informed that the fleet of vehicles available for emergency response services under Dial 112 was augmented and that a one-acre plot was allocated for setting up the headquarters of the emergency services.

With regard to recent police encounters, the Punjab govt counsel, upon instructions from the director of police, Punjab, submitted that the Punjab Police personnel were discharging their duties in consonance with the guidelines issued by the National Human Rights Commission and in accordance with law.

The matter is now fixed for March 17. In this case, the division bench headed by Justice Anupinder Singh Grewal is hearing multiple issues, including the security situation in Punjab jails, especially in view of the telecast of gangster Lawrence Bishnoi's interview from a Punjab jail and various incidents of organised crime in the state.



Source: <https://www.hindustantimes.com/cities/mumbai-news/state-orders-closure-of-explosives-unit-in-nagpur-after-deadly-blast-that-killed-19-workers-101772739668425-amp.html>

State orders closure of explosives unit in Nagpur after deadly blast that killed 19 workers

Maharashtra government shuts down SBL Energy's Nagpur unit after a deadly explosion killed 19. An inquiry and charges for negligence are underway.

Published on: Mar 06, 2026

MUMBAI: Five days after a deadly explosion at an explosives manufacturing unit in Nagpur claimed 19 lives and injured 23 others, the Maharashtra government has issued a closure order for the detonator assembly unit of SBL Energy Limited, located at Raulgaon in Nagpur district. The blast, which occurred on March 1, prompted the state to take immediate action, with Maharashtra's Labour Minister, Akash Fundkar, revealing the closure decision during the state assembly on Thursday.

The government has also initiated a divisional inquiry into the incident and intends to pursue charges under Section 302 of the Indian Penal Code (IPC) if the investigation reveals negligence or criminal intent. "We have already ordered the shutdown of the company and a probe by the divisional commissioner. If the report suggests negligence, we are prepared to book those responsible under Section 302 of the IPC," Fundkar confirmed.

The minister further disclosed that 21 individuals, including the owner of the company, have been booked for culpable homicide due to non-compliance with safety protocols. "This is the first time an owner has been booked in such a case," Fundkar stated. He emphasised that the government would not hesitate to hold accountable anyone found guilty, including labour officials, if negligence is discovered on their part.

Despite the company undergoing six safety audits in the past, it had been repeatedly cited for failing to meet safety standards. Fundkar also revealed that each audit led to legal action for non-compliance.

In a parallel development, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the explosion, issuing a notice to chief secretary Rajesh Agarwal and director general of police Sadanand Date. The NHRC has demanded a detailed report within two weeks, seeking updates on the condition of the injured, the progress of the investigation, and the status of compensation for the victims and the families of the deceased.

Source: <https://sundayguardianlive.com/india/gurdaspur-encounter-row-who-was-ranjit-singh-congress-leader-sukhpal-singh-khaira-urges-sc-to-take-suo-motu-action-over-alleged-extrajudicial-killing-in-gurdaspur-174260/amp/>

Gurdaspur Encounter Row: Who Was Ranjit Singh? Congress Leader Sukhpal Singh Khaira Urges SC to Take Sua Motu Action Over Alleged Extrajudicial Killing in Gurdaspur

Punjab Congress leader Sukhpal Singh Khaira has urged the Chief Justice of India to take suo motu cognisance of the alleged extrajudicial killing of 19-year-old Ranjit Singh by Punjab Police in Gurdaspur.

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Gurdaspur Encounter Row: Punjab Congress leader Sukhpal Singh Khaira has written to the Chief Justice of India, urging the Supreme Court to take suo motu cognisance of what he described as the alleged extrajudicial killing of 19-year-old Ranjit Singh in Gurdaspur district of Punjab.

In his letter, Khaira claimed that the incident points to a disturbing pattern of alleged fake encounters in the state. He requested the apex court to treat his representation either as a writ petition or as grounds for initiating suo motu proceedings.

Khaira urged the Supreme Court to invoke its powers under Articles 32 and 142 of the Constitution to examine the case. According to him, the issue directly involves the fundamental right to life and personal liberty under Article 21, which cannot be taken away without due legal procedure.

He argued that the alleged incident raises serious constitutional concerns and requires judicial scrutiny at the highest level.

Who Was Ranjit Singh?

Ranjit Singh was a 19-year-old first-year Bachelor of Arts student from Gurdaspur district. He was killed on February 25 in what the Punjab Police described as an encounter. However, Khaira questioned the police version of events and raised concerns about the circumstances leading to the youth's death.

Allegations of Ranjit Singh Illegal Detention and Procedural Violations

In his letter, Khaira alleged that Ranjit Singh was picked up from his residence without a formal arrest memo. He also claimed that the youth was not produced before a magistrate and that his family was not informed about his detention.

According to Khaira, these actions would violate the guidelines laid down by the Supreme Court in *D K Basu v. State of West Bengal*, which established procedures to be followed during arrests and detention.

He further alleged that CCTV cameras in the area were removed or disabled before the youth was taken away by the police.

Ranjit Singh Family Denies Criminal Record

The letter also stated that Ranjit Singh's family claimed he had no criminal record or history of violent activities. Khaira questioned the police account that reportedly described the youth as being linked to Pakistan's intelligence agency, ISI. He argued that the police narrative raises several unanswered questions that need an independent investigation.

Sukhpal Singh Khaira Questions Over Lack of FIR Against Punjab Police

Khaira further alleged that no FIR has been registered against the police personnel involved in the incident and that no independent magisterial inquiry has been ordered so far. He also said that authorities have not complied with the guidelines laid down by the Supreme Court in *PUCL v. State of Maharashtra*, which outline the procedure for investigating encounter deaths.

Sukhpal Singh Khaira Claims Pattern of Similar Encounters in Punjab

In his representation, Khaira stated that the case should not be viewed in isolation. He referred to another incident from January 2026 involving a person identified as Karan Pathak, which he claimed followed a similar sequence of events while the individual was in police custody. Khaira also referred to observations made earlier this year by the Punjab and Haryana High Court, which had expressed concerns regarding rising criminal activity in the state.

Sukhpal Singh Khaira Demands for CBI Probe Into Ranjit Singh Death

In his plea to the apex court, Khaira requested a comprehensive investigation by the Central Bureau of Investigation (CBI) into the death of Ranjit Singh. He also asked the court to examine what he described as a broader pattern of alleged encounter killings in Punjab. Additionally, he sought directions for registration of FIRs against the police personnel involved, forensic examination of post-mortem and ballistic evidence, and investigation into the alleged removal or disabling of CCTV cameras. Khaira also urged the court to direct the National Human Rights Commission (NHRC) to conduct an independent inquiry into the alleged pattern of encounter killings in the state and ensure compliance with the Supreme Court's guidelines governing police encounters.



Source: <https://www.freepressjournal.in/amp/indore/indore-news-three-minors-detained-for-stabbing-youth-to-death-on-holi>

Indore News: Three Minors Detained For Stabbing Youth To Death On Holi

Three minors were detained for allegedly stabbing Aditya Jamre, a Barwani resident working in the city, to death in Bhanwarkuan during Holi celebrations. The incident occurred after the youth was sprayed with colour, leading to an argument. Aditya was critically injured and later declared dead at a hospital. Police are searching for one accomplice still at large.

Staff Reporter | Updated: Friday, March 06, 2026, 09:01 AM IST

Indore (Madhya Pradesh): Three minors were detained in connection with the murder of a youth over applying colour on the day of Holi in the Bhanwarkuan area, police said on Thursday.

According to the police, the deceased was identified as Aditya Jamre, a resident of Shivparwati Nagar in the Palda area. He hailed from Barwani district and worked at a company in the city.

On Wednesday, people were celebrating Holi using colours. When Aditya was standing outside his rented house, a minor and his two other minor friends passed by and allegedly applied colour on him. This led to an argument between them.

After a few minutes, the trio left the spot but returned shortly with a knife. During the altercation, one of them allegedly stabbed Aditya twice, leaving him critically injured.

Aditya was rushed to a hospital, where doctors declared him dead. Police detained all the three minors, while a search is under way for one of their accomplices.

Source: <https://www.tribuneindia.com/news/amritsar/hc-seeks-punjab-dgps-affidavit-on-gurdaspur-encounter-says-cant-shut-our-eyes-to-questions/>

Gurdaspur 'encounter': HC seeks Punjab DGP's affidavit; says 'can't shut our eyes' to questions

The case surrounds the alleged encounter of Ranjit Singh after he joined the court proceedings through video-conferencing

Saurabh Malik

Tribune News Service

Chandigarh, Updated At : 09:00 AM Mar 06, 2026 IST

The Punjab and Haryana High Court on Thursday asked Punjab DGP Gaurav Yadav to file an affidavit by March 17, explaining the circumstances surrounding the alleged encounter of Ranjit Singh in Gurdaspur after he joined the court proceedings through video-conferencing.

"We can't shut our eyes (to the questions being raised around the encounters)," the bench of Justice Anupinder Singh Grewal and Justice Deepak Manchanda observed after amicus curiae Tanu Bedi referred to reports on alleged encounter killings in Punjab, submitting that the incidents appeared to reflect a discernible pattern. Appearing for the state, senior advocate Puneet Bali submitted that proper procedure was being followed in accordance with the guidelines issued by National Human Rights Commission (NHRC). Thus, the matter was also being looked into by a magistrate.

Bali also outlined steps being taken by the government to strengthen policing and ensure accountability. He submitted that a new transfer policy for police officers above the rank of Inspector had been finalised and forwarded for Cabinet approval.

During the proceedings, the DGP also told the court that all mandatory procedures and the guidelines issued by NHRC had been scrupulously followed in the case. He added that the Chief Judicial Magistrate had already taken cognisance and issued directions, while a Special Investigation Team (SIT) had also been constituted to probe the incident.

The bench had earlier in the day taken suo motu cognisance of the incident. The court noted that the material placed before it suggested that the deceased youth was about 19 years old and had no prior criminal record. Issuing notice, the bench made it clear that the state's stand would be taken into account in the matter before proceeding further. "We will give you time to respond. You have to satisfy us. We will take further course of action only after response from you," the bench told the DGP.

Expressing concern over similarities in recent encounter incidents reported from the state, the court observed that such developments were raising questions about adherence to the "rule of law", particularly in a case where the deceased had no criminal antecedents.

"You may catch them, but you cannot take the law totally into your hands. They have to be dealt with in accordance with law," the bench remarked.

Earlier, Bedi informed the court that media reports suggested several encounters that took place in the recent past and appeared to follow a similar pattern.

The court was also informed that 500 additional patrolling vehicles had been introduced to reinforce field policing

and that more personnel were being deployed for patrol duties. In addition, about one acre of land in Mohali had been earmarked for setting up a facility aimed at strengthening the emergency response system.



Source: https://timesofindia.indiatimes.com/city/chandigarh/ranjit-singh-encounter-congress-leader-sukhpal-singh-khaira-urges-sc-to-take-suo-motu-action/amp_articleshow/129112482.cms

Ranjit Singh encounter: Congress leader Sukhpal Singh Khaira urges SC to take suo motu action

City | Mar 6, 2026, 07:53 IST

Chandigarh: Punjab Congress leader Sukhpal Singh Khaira urged the Chief Justice of India to take suo motu cognisance of what he described as the alleged extrajudicial killing of 19-year-old Ranjit Singh by the Punjab Police in Gurdaspur district. In his letter, Khaira claimed the incident reflected a broader and troubling pattern of alleged fake encounters in the state.

Khaira requested the court invoke its jurisdiction under Articles 32 and 142 of the Constitution, and prayed that his letter be treated either as a writ petition or as grounds for suo motu action. He argued that the matter concerns the fundamental right to life and personal liberty guaranteed under Article 21 of the Constitution, which, he said, cannot be taken away except through due process of law.

In the letter, Khaira referred to the case of Ranjit Singh, a 19-year-old first-year Bachelor of Arts student from Gurdaspur district, who was killed on Feb 25 in what the police described as an encounter.

Khaira said Ranjit Singh was allegedly picked up from his residence without a formal arrest memo, without being produced before a magistrate, and without informing his family, which he claimed was in violation of the guidelines laid down by the Supreme Court in *D K Basu v. State of West Bengal* regarding arrest and detention procedures. He also alleged that CCTV cameras in the locality were removed or disabled before the youth was taken away.

The letter added that the family claimed that Ranjit Singh had no prior criminal record or history of violence. Khaira also questioned the police account of the events leading to the encounter, in which the youth was allegedly described as an operative linked to Pakistan's ISI.

The Congress leader also alleged that no FIR was registered against the police personnel involved, and that no independent magisterial inquiry was ordered so far. He further claimed that there was no compliance with the guidelines laid down by the Supreme Court in *PUCL v. State of Maharashtra* regarding investigation of encounter deaths.

In his representation, Khaira stated that the case should not be viewed in isolation and referred to what he described as a pattern of similar encounters in the state. He cited another incident from Jan 2026, involving a person identified as Karan Pathak, which he claimed followed a similar sequence of events while the individual was in police custody.

Khaira also referred to observations made earlier this year by the Punjab and Haryana high court about rising concerns related to criminal activity in the state.

In his plea to the apex court, Khaira sought directions for a comprehensive investigation by the Central Bureau of Investigation into the death of Ranjit Singh. He also requested that the probe examine what he described as a broader pattern of encounter killings.

The letter further requested the court direct the registration of FIRs against the police personnel involved in the incident, order forensic examination of post-mortem and ballistic evidence, and investigate the alleged removal or disabling of CCTV cameras.

Khaira also urged the court to direct the National Human Rights Commission to conduct an independent inquiry into the alleged pattern of encounter killings in Punjab, and to ensure compliance with the Supreme Court guidelines governing police encounters.



Source: <https://www.thehindu.com/news/national/tamil-nadu/cb-cid-rules-out-organ-theft-involving-viluppuram-ashram/article70707889.ece/amp/>

CB-CID rules out organ theft involving Viluppuram ashram

Full body scan done on dozens of destitute and mentally challenged persons who were shifted to other States
Published - March 05, 2026 09:06 pm IST - CHENNAI

S. Vijay Kumar

The Crime Branch CID of the Tamil Nadu police has ruled out allegations of organ theft from hundreds of inmates admitted to Anbu Jothi Ashram in Villuppuram district and later shifted to homes outside the State.

Investigators traced several destitute women, beggars and mentally challenged people among others who were moved to other NGOs in Rajasthan and Karnataka.

The agency is investigating allegations that many people, including senior citizens, abandoned by their family and living near railway stations, bus stands, temples and other public places in the northern districts of Tamil Nadu, were forcibly picked up by agents in private ambulances and taken to the ashram where they were beaten up.

It was also apprehended the inmates who were shifted to other places within the State and outside could have been victims of organ theft.

No evidence of organ theft

"A full body scan was conducted on dozens of people who were transferred from the Viluppuram ashram to homes outside the State. There was no evidence of any organ theft. Even in cases where a couple of them had died due to certain ailments, the bodies were exhumed and a post-mortem was conducted," a senior investigator told The Hindu.

The offences of using forged certificates, such as police clearances for treating and transporting the inmates to homes in Rajasthan and Karnataka were being probed. The huge quantity of medicines meant for neurological issues that were seized from the premises of the ashram were procured from government hospitals on the basis of prescriptions given by doctors, the officer said.

Evidence of sexual assault

On two complaints of sexual assault, evidence had been established corroborating the allegations made by the victims and the investigation was nearing completion, the officer said.

Sources in the investigating agency said a monkey caged in the ashram had bitten some inmates. Action as per law was being initiated against the concerned for caging the monkey and making the people vulnerable to its attack.

The Anbu Jothi Ashram, an unlicensed home admitting beggars, destitute, mentally challenged people, alcohol addicts and others, which functioned since 2005 at Kundalapuliyur in Villupuram district was shut down in early 2023, after government authorities conducted a raid following allegations of serious irregularities and human rights violations. A team of the National Human Rights Commission had also inspected the ashram.

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Source: <https://www.shiksha.com/university/articles/presidency-university-hosts-first-international-moot-court-blogId-223838>

Presidency University Hosts First International Moot Court

Raj Priya

2 mins read Updated on Mar 6, 2026 11:54 IST

Presidency University School of Law held its first International Moot Court Competition last week. The event lasted three days and was organised together with the National Human Rights Commission. The moot court by Presidency University brought a good number of law students and experienced lawyers to the campus and gave everyone a clear sense of focused legal work.

Justice Shivraj Patil, who served on the Supreme Court and later as chairperson of the NHRC, came to declare the competition open. He gave a speech in which he discussed three essential qualities in the legal field: real integrity, steady hard work, and the ability to stay humble no matter the circumstances. Several students mentioned afterwards that those particular comments stayed with them longer than the more technical parts of the programme.

Forty-four teams competed in all. The group included students from recognised law schools in India such as NLSIU in Bengaluru and NLU Jodhpur along with other National Law Universities. There were also teams from Bangladesh and Sri Lanka. The case the teams had to argue was put together to feel like genuine court work. It asked for solid research, proper behaviour in a courtroom setting, and quick thinking when a judge asked a difficult question. For most of the participants, this was probably the nearest thing yet to the difference between studying law and actually appearing in court.

The rounds moved through five stages. First came the preliminaries, then octafinals, quarterfinals, semifinals, and finally the concluding round which turned out to be very close. Fifty-three judges took part overall. They included senior practising lawyers, partners in well-known firms, and teachers who have judged many moots before. After each round the judges gave detailed comments to the teams, and quite a few students said those discussions were the most helpful aspect of the whole experience.

When the final arguments finished, Tamil Nadu National Law University was announced as the winner. MKPM RV Institute of Legal Studies took first runner-up place and The Tamil Nadu Dr. Ambedkar Law University came third. The closing ceremony rounded things off. Justice Venkatesh Naik Thavaryanaik from the Karnataka High Court spoke to the gathering. He shared some thoughts from his own starting years as an advocate and explained why competitions like this one matter as real preparation for the work lawyers eventually do in front of actual judges. His remarks gave the students a clear idea of how the skills they had been practising could carry over into professional life.

Dr Vidya Shankar Shetty, the Pro-Vice Chancellor, and Dr Saroj Sharma Bohra, Dean of the School of Law, looked after the arrangements from beginning to end. They made certain that every team, whether they won an award or not, went away with certificates, useful observations from the judges, and a few new professional contacts that will help them in the years to come.

Source: <https://www.jagran.com/uttar-pradesh/gorakhpur-city-nhrc-seeks-report-on-gorakhpur-open-drain-death-surgery-infection-40162641.html>

गोरखपुर में सर्जरी के बाद संक्रमण में मानवाधिकार आयोग ने मांगी रिपोर्ट, पीड़ित परिवार के लिए मुआवजे की स्थिति भी पूछी

By Digital Desk Edited By: Vivek Shukla

Updated: Fri, 06 Mar 2026 12:56 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने गोरखपुर में दो गंभीर घटनाओं का स्वतः संज्ञान लिया है। आयोग ने जिलाधिकारी और वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट और पीड़ित परिवारों के लिए मुआवजे की स्थिति पूछी है।

HighLights

मानवाधिकार आयोग ने गोरखपुर की दो घटनाओं का संज्ञान लिया।

खुले नाले में गिरकर बच्चे की मौत, सर्जरी से संक्रमण फैला।

डीएम, एसएसपी को नोटिस, दो सप्ताह में रिपोर्ट मांगी।

जागरण संवाददाता, गोरखपुर। मानबेला क्षेत्र के खुले नाले में गिरने से 11 वर्षीय कन्हैया की मौत और न्यू राजेश हाईटेक हास्पिटल में मोतियाबिंद सर्जरी के बाद फैले संक्रमण और कई मरीजों में दृष्टि हानि मामले को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीरता से लिया है। आयोग ने दोनों घटनाओं का स्वतः संज्ञान लेते हुए जिलाधिकारी और वरिष्ठ पुलिस अधीक्षक गोरखपुर को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है। पीड़ित परिवार के लिए मुआवजे की स्थिति भी आयोग ने पूछी है।

आयोग के अनुसार, 20 फरवरी 2026 को मीडिया में प्रकाशित खबर के मुताबिक 19 फरवरी 2026 को गोरखपुर में एक 11 वर्षीय बालक की खुले नाले में गिरने से मौत हो गई थी। बताया गया कि जिस स्थान पर नाले का निर्माण कार्य चल रहा था, वहां नाला खुला पड़ा था और उसके आसपास घनी झाड़ियां भी थीं। इस कारण वह स्पष्ट दिखाई नहीं देता था।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि समाचार में प्रकाशित तथ्य सही हैं तो यह मामला मानवाधिकारों के गंभीर उल्लंघन से जुड़ा है। इसी आधार पर आयोग ने उत्तर प्रदेश के गोरखपुर के जिलाधिकारी और वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर पूरे प्रकरण की विस्तृत रिपोर्ट देने को कहा है।

स्थानीय लोगों का आरोप है कि उन्होंने पहले भी संबंधित अधिकारियों से निर्माणाधीन खुले नाले को ढकने की शिकायत की थी, लेकिन इस दिशा में कोई कार्रवाई नहीं की गई। आयोग ने इसी पहलू को गंभीर मानते हुए मामले की जांच रिपोर्ट तलब की है। वहीं, मोतियाबिंद सर्जरी के बाद फैले संक्रमण के मामले में पूरे प्रकरण की विस्तृत जांच आवश्यक बताया है।

आयोग ने अपने पत्र में मीडिया रिपोर्ट के हवालों से बताया है कि एक फरवरी को करीब 30 मरीजों की मोतियाबिंद सर्जरी के 24 घंटे के बाद 18 मरीजों की हालत बिगड़ने लगी। जांच में पाया गया कि कुल 18 मरीजों की आंखों में संक्रमण हो गया है। इनमें से नौ मरीजों की स्थिति इतनी खराब हो गई कि उनकी संक्रमित आंख निकालनी पड़ी। एनएचआरसी के मीडिया एवं संचार प्रकोष्ठ के उप निदेशक जैमिनी कुमार श्रीवास्तव की ओर से जारी सूचना के अनुसार आयोग पूरे मामले की निगरानी कर रहा है और प्राप्त रिपोर्ट के आधार पर आगे की कार्रवाई की जाएगी।

Source: <https://www.themooknayak.com/bharat/mp-national-human-rights-commission-strict-on-suicide-of-aiims-bhopal-doctor-sent-notice-to-aiims-management-and-police-know-the-matter>

MP: एम्स भोपाल की डॉक्टर की आत्महत्या पर राष्ट्रीय मानवाधिकार आयोग सख्त, एम्स प्रबंधन और पुलिस को नोटिस भेजा, जानिए मामला?

डॉ. रश्मि वर्मा की आत्महत्या मामले में 15 दिन में मांगी रिपोर्ट, एचओडी पर मानसिक प्रताड़ना और यौन उत्पीड़न के आरोप; तीन बार शिकायत के बावजूद कार्रवाई न होने पर उठे सवाल

Ankit Pachauri

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भोपाल। मध्यप्रदेश की राजधानी भोपाल स्थित अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) में सहायक प्राध्यापक डॉ. रश्मि वर्मा की आत्महत्या के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर संज्ञान लिया है। आयोग ने मामले को मानवाधिकार से जुड़ा संवेदनशील मुद्दा मानते हुए केंद्रीय स्वास्थ्य मंत्रालय, एम्स भोपाल प्रशासन और भोपाल पुलिस से विस्तृत रिपोर्ट तलब की है। आयोग के सदस्य प्रयंक कानूनगो की अध्यक्षता वाली पीठ ने केंद्रीय स्वास्थ्य मंत्रालय के सचिव, एम्स भोपाल के निदेशक और भोपाल पुलिस आयुक्त को नोटिस जारी कर 15 दिनों के भीतर जांच कर रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। आयोग ने इस मामले में संस्थान के भीतर काम करने वाली महिलाओं की सुरक्षा और शिकायत निवारण तंत्र की कार्यप्रणाली पर भी गंभीर सवाल उठाए हैं।

राष्ट्रीय मानवाधिकार आयोग ने अपने नोटिस में प्राधिकारियों से संस्थान में गठित पाश (प्रिवेंशन ऑफ सेक्सुअल हरसमेंट) समिति की पूरी जानकारी, इस मामले में दर्ज एफआईआर की प्रति और पोस्टमार्टम रिपोर्ट भी मांगी है। आयोग यह जानना चाहता है कि यदि संस्थान में यौन उत्पीड़न और मानसिक प्रताड़ना से जुड़े आरोपों की शिकायत पहले ही की जा चुकी थी, तो उस पर नियमानुसार कार्रवाई क्यों नहीं की गई। आयोग का मानना है कि यदि समय रहते शिकायतों का उचित संज्ञान लिया जाता, तो शायद इस तरह की दुखद घटना को रोका जा सकता था।

तीन बार शिकायत के बावजूद नहीं हुई कार्रवाई

आयोग के सदस्य प्रियंक कानूनगो ने अपने इंटरनेट मीडिया प्लेटफॉर्म पर इस मामले को लेकर जानकारी साझा करते हुए बताया कि डॉ. रश्मि वर्मा ने आत्महत्या से पहले अपने विभाग के प्रमुख (एचओडी) डॉ. मोहम्मद यूनुस के खिलाफ तीन बार औपचारिक शिकायत दर्ज कराई थी। इन शिकायतों में उन्होंने आरोप लगाया था कि डॉ. यूनुस लगातार उन्हें मानसिक रूप से प्रताड़ित कर रहे थे, उनके पेशेवर कामकाज में बाधा डाल रहे थे और सार्वजनिक रूप से उनका अपमान कर रहे थे। आरोप यह भी है कि इस प्रताड़ना के कारण उनके कार्यस्थल का माहौल बेहद तनावपूर्ण हो गया था।

डॉ. रश्मि वर्मा ने संस्थान के शिकायत निवारण तंत्र और आंतरिक शिकायत समिति से भी मदद मांगी थी। लेकिन आरोप है कि एम्स प्रबंधन ने शिकायतों को गंभीरता से लेने के बजाय मामले को दबाने का प्रयास किया। शिकायतों के बावजूद यदि आरोपित अधिकारी के खिलाफ कोई प्रभावी कार्रवाई नहीं की गई, तो यह संस्थान की आंतरिक व्यवस्था और जवाबदेही पर गंभीर सवाल खड़े करता है।

प्रताड़ना से तंग आकर दी जान

बताया जा रहा है कि लगातार मानसिक प्रताड़ना और संस्थागत उदासीनता से परेशान होकर डॉ. रश्मि वर्मा ने बेहोशी की दवाओं की अत्यधिक मात्रा लेकर आत्महत्या करने की कोशिश की थी। उन्होंने 11 दिसंबर को एनस्थीसिया से जुड़ी दवाओं का ओवरडोज ले लिया था। इसके बाद उन्हें बचाने के लिए उनके सहकर्मियों और चिकित्सकों ने लगातार प्रयास किए। लगभग 23 दिनों तक डॉक्टरों की टीम ने उनकी जान बचाने की कोशिश की, लेकिन अंततः उन्हें नहीं बचाया जा सका।

यह घटना केवल एक व्यक्तिगत त्रासदी नहीं बल्कि संस्थागत जवाबदेही और कार्यस्थल पर महिलाओं की सुरक्षा से जुड़ा गंभीर सवाल बनकर सामने आई है। आयोग ने विशेष रूप से एम्स भोपाल की आंतरिक शिकायत समिति की कार्यप्रणाली पर सवाल उठाए हैं। आयोग यह जानना चाहता है कि जब यौन उत्पीड़न और मानसिक प्रताड़ना की शिकायतें सामने आई थीं, तब नियमानुसार तत्काल जांच और कार्रवाई क्यों नहीं की गई।

प्रशासन और पुलिस से मांगा जवाब

राष्ट्रीय मानवाधिकार आयोग ने भोपाल पुलिस से भी विस्तृत जवाब मांगा है। आयोग ने यह जानकारी तलब की है कि डॉ. मोहम्मद यूनुस के खिलाफ आत्महत्या के लिए उकसाने और मानसिक प्रताड़ना से जुड़ी धाराओं के तहत अब तक क्या कार्रवाई की गई है। आयोग यह भी जानना चाहता है कि पुलिस जांच किस स्तर पर पहुंची है और मामले में आगे क्या कदम उठाए जा रहे हैं।

इस पूरे मामले ने एक बार फिर संस्थानों में कार्यस्थल पर उत्पीड़न से जुड़े मामलों के प्रति संवेदनशीलता और पारदर्शिता की आवश्यकता को उजागर कर दिया है। विशेषज्ञों का कहना है कि यदि किसी कर्मचारी या अधिकारी द्वारा की गई शिकायतों को समय पर गंभीरता से लिया जाए और निष्पक्ष जांच की जाए, तो इस तरह की दुखद घटनाओं को रोका जा सकता है।

पहले भी लग चुके हैं ऐसे आरोप

एम्स भोपाल में उत्पीड़न से जुड़ा यह पहला मामला नहीं बताया जा रहा है। जानकारी के अनुसार करीब चार महीने पहले ट्रामा विभाग की असिस्टेंट प्रोफेसर डॉ. श्रुति दुबे ने भी एचओडी डॉ. मोहम्मद यूनुस के खिलाफ इसी तरह के आरोप लगाए थे। उस समय भी कार्यस्थल पर प्रताड़ना और व्यवहार से जुड़ी शिकायतें सामने आई थीं। हालांकि उस मामले में क्या कार्रवाई हुई, यह स्पष्ट नहीं हो पाया था।

Source: <https://www.saahassamachar.in/the-national-human-rights-commission-has-taken-strict-action-on-the-death-of-a-female-doctor-at-aiims-demanding-an-action-report-within-15-days>

एम्स में महिला डॉक्टर की मौत पर राष्ट्रीय मानवाधिकार आयोग का सख्त कदम, 15 दिन में कार्रवाई रिपोर्ट मांगी

SaahasSamachar | Mar 6, 2026 - 04:44

भोपाल

राष्ट्रीय मानवाधिकार आयोग ने एम्स भोपाल में कार्यरत एक महिला सहायक प्राध्यापक की मौत के मामले में गंभीर संज्ञान लिया है। आयोग ने मामले की जांच के निर्देश देते हुए 15 दिन के भीतर की गई कार्रवाई की रिपोर्ट मांगी है। शिकायत में आरोप लगाया गया है कि 5 जनवरी 2026 को महिला डॉक्टर की मौत लंबे समय से हो रहे मानसिक उत्पीड़न और खराब कार्य वातावरण के कारण हुई। शिकायत के अनुसार ट्रॉमा एवं आपातकालीन चिकित्सा विभाग के विभागाध्यक्ष डॉ. मोहम्मद यूनूस पर मानसिक प्रताड़ना के आरोप लगाए गए हैं।

महिला डॉक्टरों की शिकायतों को दबाया

शिकायत में बताया गया है कि पीड़ित डॉक्टर ने अपनी परेशानी को लेकर तीन बार ई-मेल के माध्यम से संस्थान के अधिकारियों को जानकारी दी थी, लेकिन इस पर कोई कार्रवाई नहीं हुई। शिकायत में यह भी कहा गया है कि संस्थान में पहले भी महिला डॉक्टरों की शिकायतों को दबाया गया और इस मामले में अभी तक प्राथमिकी दर्ज नहीं की गई।

पुलिस आयुक्त और एम्स भोपाल के निदेशक को दिए निर्देश

मामले को गंभीर मानते हुए आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने नोटिस जारी किया है। आयोग ने भोपाल के पुलिस आयुक्त और एम्स भोपाल के निदेशक को निर्देश दिए हैं कि मामले की जांच कर प्राथमिकी, शव परीक्षण रिपोर्ट और अन्य संबंधित दस्तावेज आयोग को उपलब्ध कराएं।

3 वर्षों की शिकायतों और उन पर हुई कार्रवाई का विवरण मांगा

इसके साथ ही एम्स प्रशासन से संस्थान की यौन उत्पीड़न निवारण समिति की जानकारी, पिछले तीन वर्षों में मिली शिकायतों और उन पर हुई कार्रवाई का पूरा विवरण भी मांगा गया है। राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि शिकायत में लगाए गए आरोप सही पाए जाते हैं तो यह मानवाधिकारों का गंभीर उल्लंघन माना जाएगा। आयोग ने सभी संबंधित अधिकारियों को 15 दिन के भीतर पूरी रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

Source: <https://bbclive.in/archives/54741>

महिला डॉक्टर की मौत पर एनएचआरसी ने एम्स से 15 दिन में रिपोर्ट मांगी, सख्त कार्रवाई का आदेश

Editor March 6, 2026 | भोपाल, मध्यप्रदेश

भोपाल

राष्ट्रीय मानवाधिकार आयोग ने एम्स भोपाल में कार्यरत एक महिला सहायक प्राध्यापक की मौत के मामले में गंभीर संज्ञान लिया है। आयोग ने मामले की जांच के निर्देश देते हुए 15 दिन के भीतर की गई कार्रवाई की रिपोर्ट मांगी है। शिकायत में आरोप लगाया गया है कि 5 जनवरी 2026 को महिला डॉक्टर की मौत लंबे समय से हो रहे मानसिक उत्पीड़न और खराब कार्य वातावरण के कारण हुई। शिकायत के अनुसार ट्रॉमा एवं आपातकालीन चिकित्सा विभाग के विभागाध्यक्ष डॉ. मोहम्मद यूनूस पर मानसिक प्रताड़ना के आरोप लगाए गए हैं।

महिला डॉक्टरों की शिकायतों को दबाया

शिकायत में बताया गया है कि पीड़ित डॉक्टर ने अपनी परेशानी को लेकर तीन बार ई-मेल के माध्यम से संस्थान के अधिकारियों को जानकारी दी थी, लेकिन इस पर कोई कार्रवाई नहीं हुई। शिकायत में यह भी कहा गया है कि संस्थान में पहले भी महिला डॉक्टरों की शिकायतों को दबाया गया और इस मामले में अभी तक प्राथमिकी दर्ज नहीं की गई।

पुलिस आयुक्त और एम्स भोपाल के निदेशक को दिए निर्देश

मामले को गंभीर मानते हुए आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने नोटिस जारी किया है। आयोग ने भोपाल के पुलिस आयुक्त और एम्स भोपाल के निदेशक को निर्देश दिए हैं कि मामले की जांच कर प्राथमिकी, शव परीक्षण रिपोर्ट और अन्य संबंधित दस्तावेज आयोग को उपलब्ध कराएं।

3 वर्षों की शिकायतों और उन पर हुई कार्रवाई का विवरण मांगा

इसके साथ ही एम्स प्रशासन से संस्थान की यौन उत्पीड़न निवारण समिति की जानकारी, पिछले तीन वर्षों में मिली शिकायतों और उन पर हुई कार्रवाई का पूरा विवरण भी मांगा गया है। राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि शिकायत में लगाए गए आरोप सही पाए जाते हैं तो यह मानवाधिकारों का गंभीर उल्लंघन माना जाएगा। आयोग ने सभी संबंधित अधिकारियों को 15 दिन के भीतर पूरी रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।



Source: <https://www.bhaskar.com/local/mp/vidisha/sironj/news/ghatoiya-baba-and-boat-worship-program-held-at-kethan-and-jawari-dam-dbp-137368602.html>

केथन और जवारी डेम पर हुआ घटोईया बाबा और नौका पूजन कार्यक्रम

सिरोंज 4 घंटे पहले

सिरोंज | केथन और जवारी डेम पर आयोजित घटोईया बाबा, नौका पूजन एवं ध्वजारोहण कार्यक्रम में सहभागिता करने के लिए गुरुवार को राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो सिरोंज आए। वे जल क्षेत्रीय भोई समाज मत्स्य उद्योग सहकारी समिति एवं वीरांगना फूलनदेवी मत्स्य उद्योग सहकारी समिति द्वारा आयोजित कार्यक्रम में केथन और जवारी डेम पर पहुंचे।

पूजन कार्यक्रम के बाद उन्होंने मांझी समाज के सदस्यों को संबोधित किया। उन्होंने उनके वंशानुगत व्यवसाय के लिए शासन द्वारा तैयार की गई नीति की जानकारी दी। विशेष अतिथि मांझी मछुआ नाविक श्रमिक संघ के भोपाल संभाग अध्यक्ष इंदरसिंह केवट ने बताया कि करीब 20 साल बाद सिरोंज के दोनों जलाशयों पर मांझी समाज के सदस्यों को वंशानुगत पट्टा प्राप्त हुआ है।